

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.04
New IA-1692/2021
in
IB-34(ND)/2020

IN THE MATTER OF:

Amit Singla.

Vs.

Indiglobal Tradelinks Pvt Ltd.

....OPERATIONAL CREDITOR

.....RESPONDENT

SECTION :

U/s. 9 of IBC, 2016

Order delivered on 13.05.2021

CORAM:

SHRI P.S.N. PRASAD

HON. MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

HON. MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

ORDER

IA-1692/2021:-

This is an application filed under Section 60(5) of IBC, 2016 read with Section 425 of the Companies Act, 2013 for initiation of Contempt proceedings before wilful violation of the order of the Tribunal dated 18.02.2021. Let notice be served once again on the Respondents by all modes and Court Officer may also serve e-notice to the Respondents. Post this matter after two weeks.

List the matter on 10.06.2021.

-SD-
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-
(P.S.N. PRASAD)
MEMBER (JUDICIAL)

Jyoti

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.04
New IA-1861/2021
in
IB-34(ND)/2020

IN THE MATTER OF:

Amit Singla.

Vs.

Indiglobal Tradelinks Pvt Ltd.

....OPERATIONAL CREDITOR

.....RESPONDENT

SECTION :

U/s. 9 of IBC, 2016

Order delivered on 13.05.2021

CORAM:

SHRI P.S.N. PRASAD

HON. MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

HON. MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Mohd Nazim Khan, RP in person.

ORDER

IA-1861/2021:-

This is first Progress Report filed by the Resolution Professional whereby he has intimated about appointment of Interim Resolution Professional as Resolution Professional. Resolution Professional has submitted that the CoC has approved the appointment by 85.79% majority and the Tribunal also confirmed the appointment of IRP as RP. The Report is taken on record, subject to just exceptions.

The IA stands **closed**.

-SD-
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-
(P.S.N. PRASAD)
MEMBER (JUDICIAL)

Jyoti

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CORAM:

SHRI P.S.N. PRASAD

HON. MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

HON. MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA-2021/2021:-

This is updated combined Report on certifying the list of creditors and the Constitution of Committee of Creditors as on 19.04.2021 pursuant to Regulation 13(2)(d) and 17(1) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations) Read with other applicable provisions of IBC, 2016. The same is taken on record, subject to just exceptions.

The IA stands **closed**.

-SD-
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-
(P.S.N. PRASAD)
MEMBER (JUDICIAL)

Jyoti